

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'C': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI G. S. PANNU, VICE PRESIDENT  
AND  
SHRI KUL BHARAT, JUDICIAL MEMBER**

**I.T.A No.6148/Del/2019  
(ASSESSMENT YEAR 2013-14 )**

Sh. Rajen Manchanda G-6, Kailash Colony, New Delhi-110 048 PAN-AAIPM 1572B <b>(Appellant)</b>	Vs.	Pr. CIT, Delhi-10, New Delhi. <b>(Respondent)</b>
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Appellant By	<b>None</b>
Respondent by	<b>Sh. R.K. Gupta, Sr. DR</b>
Date of Hearing	<b>15.04.2021</b>
Date of Pronouncement	<b>15.04.2021</b>

**ORDER**

**PER G.S.PANNU, VP:**

This appeal by the assessee for the assessment year 2013-14 is directed against the order of learned CIT(A)-10, New Delhi dated 19.07.2017.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide email letter dated 07.04.2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 15<sup>th</sup> April, 2021.

Sd/-  
**(KUL BHARAT)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S.PANNU)**  
**VICE PRESIDENT**

*PK/Ps*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI